quite contrary to what the facts are and what stand the House has also taken, it is not only an insult of the House but also is a grave betrayal of the trust that the people have put in this Government. There are two thing. One is that the Government must supply a copy of affidavit filed before the Court and secondly whether the affidavit is filed on behalf of the Government or by some individual in his individual capacity.

SHRI HEM BARUA *rose*—

AN HON. MEMBER : Sir he gave the ruling.

MR. SPEAKER : He was the Chairman; so he gave the ruling.

SHRI HEM BARUA (Mangaldai) : This affidavit contradicts what our previous Prime Minister has been saving all about the Kutch. Therefore a statement should be made.

MR. SPEAKER : That is what I have heard. Mr. Prakash Vir Shastri raised some points. You were in the Chair. It was said that they should be discussed on the floor of the House when it was contrary to what was said in the house by the then Prime Minister. Naturally it can be raised. It is not a matter of questioning of what is being done in the Court. It is only questioning the view of the Govemment that is stated here. Any way all the things are put together. Tomorrow, if it is not a privilege motion or something, we shall see how we shall discuss. I will formulate something tomorrow. I have allowed it. Not at present now, tomorrow evening we shall discuss this.

श्री मधु लिमये : हल्फ-नामा तो सर्कुलेट कर दीजिये ।

MR. SPEAKER : Let me see. We shall decide.

SHRI S. KUNDU : Have you seen the lines. ? For your information, may I read it out, Sir ?

MR. SPEAKER : Not now.

SHRI S. KUNDU : I think Government will circulate this paper. How can there be a disussion in this House unless they circulate copies of this ?

MR. SPEAKER : Let me see. I am not going to decide here and now. Let me see. Shri Y. B. Chavan.

17.21 hrs.

CIVIL DEFENCE BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Y. B. Chavan I beg to move*

> "That the Bill to make provision for Civil Defence and for matters connected therewith, be taken into consideration."

The Civil Defence Bill was introduced in this House last December. The Civil defence organisation was set up under the provisions of the Defence of India Act and Rules; 1962. With the revocation of the emergency the Defence of India Act will cease to be operative from July next. To continue the organisation and administration of this Civil Defence organisation we need some statutory provision and hence we have come forward with this Bill. Sir, I need not emphasise the necessity for such an organisation, especially after we had an experience of the Chinese invasion and involved in a war with Pakistan.

Civil Defence aims at saving life, minimising damage to property and maintaining continuity of production and civic services of the country.

Sir, Civil Defence is mainly a voluntary effort. The members of this organistion Join this on voluntary basis and it gives them a feeling of involvement in national participation and also they have got a satisfaction for contributing their mite for protecting the country during the times of emergency. There are about twelve services to be organised under this organisation and they need long training and so this need for a permanent set up under this Civil Defence system. Alot of equipment has to be

*Moved with the recommendation of the President.

[Shri K. S. Ramaswamy]

procured, installed and stored. So, the Civil Defence System has to be a permanent one if this is to function effectively at the time of emergency.

The present Bill contains provisions which are already found in the Defence of India Act and Rules and also it contains the provision of the Personal Injuries Act, 1962, in regard to compensation to civil defence volunteers, under this Act.

This Bill does not make any change in administrative or organisational set up of the system already pravalling. The organisation will continue to be voluntary as before and no pressure of any kind is to be used in enlisting the cooperation of the people.

I am sure the House will appreciate how necessary it is to have an efficient system of civil defence for our country to function at the time of emergencies for the protection of the property and life of the people.

So, I commend this measure for the consideration of the House.

MR. SPEAKER : Motion moved.

"That the Bill to make provision for civil defence and for matters connected therewith, be taken into consideration.

SHRI SRINIBAS MISRA (Cuttack) : On a point of order. This Parliament has no power to make laws regarding any matter contained in List II of the Seventh Schedule. If the emergency is there, then it could be done under articles 249 and 250. But unless those condition are satisfied, this House has no power.

So, it has to be seen whether by simply affixing the phrase 'defence' it could be made to come within the purview of List I. By simply affixing the phrase 'defence' and calling it intellectual defence or health defence and so on, could we legislate for those matters? By saying intellectual defence Act, can we legislate in the matter of education? In the same way by adding the word 'defence' can we legislate for morals, religion for endowments and everything else?

MR. SPEAKER : But defence is with the Centre.

SHRI SRINIBAS MISRA : Simply because defence is with the Centre this kind of argument will not hold good.

MR. SPEAKER : while speaking on the Bill he could make these points.

SHRI SRINIBAS MISRA : It is a constitutional question and not a question of making points. It is a constitutional question whether this House has the competence to pass this. If it is not within the competence of this House, why should it be taken into consideration ?

For this puropse, the provisions of this Bill have to be seen. Clause 3 reads thus :

"The Central Government may, for securing civil defence, by notification, make rules providing for all or any of the following matters...

When even Parliament has no power to make laws regarding these things, can we delegate the power to the Central Government to make rules and laws regarding this? This is to be seen, This is a serious matter. Under the guise of civil defence, the Central Government are trying to nullify List II by seeking to take all the powers that are vested in the State Governments and the State legislatures. An enumeration of the variouse items will prove my point.

The whole of clause 3 refers to entries 1 and 2 of list II. : Clause 3 (1) (a) : refers to :

"preventing the prosecution of any work likily to prejudice civil defence;"

This comes under item 35 of list II. Clause 3 (1) (d) reads thus :

"prohibiting or regulating traffic...".

This comes under item 13 of list II. Items (j) and (l) of clause 3 (1) are prohibited under articles 31 and 19 (1) (f) of the Fundamental Rights Chapter.

Item (n) reads :

"seizure and custody or destruction of injured, unclaimed or dangerous animals."

Article 31 is violated by this. Item (o) (ii) reads :

"railways, tramways, roads, bridges,

and all other means of transport by land or water,"

This comes under item 13 of list II. Item (o) (iv) reads thus :

"sources and systems of water supply, works for the supply of water, gas or electricity and all other works for public purposes."

This comes under items 17 and 25 of List II.

I would not enumerate all the items but I would only mention that all these things come under List II. If in the guise of defence, the Central Government want to regulate the whole of List II items, why should the State governments and State legislatures be there? It it possible for them to regulate all these things only when there is a declared emergency or when the States agree. Why do they not approach the States for agreeing to these measures? Unless the States agree, simply by adding the word 'defence' they cannot take the power to make laws regarding these matters. So, it is outside the competence of this House to pass this law.

MR. SPEAKER : Is Shri Samar Guha moving his amendment ?

SHRI SRINIBAS MISRA : My point of order must be decided.

MR. SPEAKER : I have already decided. The hon. Member himself has said that by adding the word 'defence' they have taken it over. I would have said the same thing which the hon. Member himself had said that by adding the word 'defence' they have taken it over and can do it at the Centre.

SHRI SRINIBAS MISRA : They cannot do it. That was what I had submitted.

SHRI SAMAR GUHA (Contai) : I beg to move :

That the Bill to make provision for civil defence and for matters connected therewith be referred to a Joint Committee of the Houses consisting at 16 members, 11 from this House, namely :—

(1) Shri Rajendranath Barua

(2) Shri Krishna Kumar Chatterji

(3) Shri Y. B. Chavan :

(4) Shri J. K. Choudhury

(5) Shri Benoy Krishna Daschowdhury

(6) H. H. Maharaja Pratap Keshari Deo

(7) Shrimati Sharda Mukerjee

(8) Major Ranjeet Singh

(9) Shri P. G. Sen

(10) Shri Arangil Sreedharan ; and

(11) Shri Samar Guha.

and 5 from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of Joint Committee ;

that the Committee shall make a report to this House by the 29th June, 1968 ;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make ; and

that that House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee. (13)

MR. SPEAKER : Both the original motion and the amendment are now before the House. Shri Samar Guha can speak later.

SHRI K. P. SINGH DEO (Dhenkanal) : From the statement of objects and reasons, it is clear that only that Chinese aggression in 1962 helped to hit home the fact on our Government to introduce civil defence measures in the country. Till then, we were living in a world of fantasy and toyed with funny ideas and neglected this important factor.

As far back as November 1957, on the occasion of the 8th anniversary of the Territorial Army, the late Prime Minister, Pandit Nehru, in his message to the *Savdaan*, the journal of the T. A. had stated :

"In this world of storm and conflict, we have to be ready and vigilant, and the readiness demands from us training and unity",

[Shri K. P. Singh Deo]

But noting happened in this sphere till in 1962 and 1965 we were caught napping. Even till now the Territorial Army is in a shambles not to say of civil defence where very little has been done.

Countries all over the world today maintain efficient and sizeable civil defence organisations and remain in a state of effective readiness at all times with a high pitch in this regard constantly maintained, so that they are not caught unawares in the event of external aggression, as we were subjected to in 1962 and 1965.

In modern warfare, the test of strength lies not in the battlefield alone but also in the morale of the people on the home front, and their will to survive means a great deal. It is the strength of the whole nation that is at stake when the enemy endeavours to impose its will on its opponents, by the subtle use of diplomacy and phychological warfare which is designed and aimed at destroying the unity and collective will of the people to resist. The low morale and indecisiveness which the enemy aims to create and spread among the people through planned programmes of propaganda and publicity, through the press, radio, fifth columnists and aided by other unpatriotic and anti-national elements, as exhibited by Radio Peking and Radio Pakistan in the past, and very subtly by Radio Peace and Progress—all this can be effectively combated by proper civil defence measures only.

Fear and excitement are the two things which in times of danger result in chaotic and irrational behaviour where clear memory and judgment are things of the past. The enemy strives to sabotage the war production and it is not only the civil population that it effected but the armed forced that are starved of their requirements, which can mean all the difference between winning and losing a war.

A well-fed, well-trained and valiant army can save the nation from external aggression, but a well-organised civil defence is a must to save the community from intetnal disruption, panic and demoralisation. Civil defence measures should be designed to achieve one object, namely, maintainance of will and morale of the civilians.

Since the successful operation of civil defence measures requires the spontaneous co-operation and enthusiasm of the people as exhibited during the second world war in Britain and recently in the 6-day war by Israel, the economic, social and political conditions of the people should be kept at a high level. This will go a long way in getting the co-operation as far as the community is concerned. There is no dearth of enthusiasm in the people for civil defence, as was exhibited after the 1962 and 1965 aggressions on us. But the Government have failed to rise to the occasion to canalise this enthusiasm into a disciplined order. Complacency and the ineffectiveness of the Government has been demonstrated in Delhi itself where Rs. 25,000 worth of civil defence equipments have been lost under the very nose of the Home Ministry. God alone knows how much has been damaged or lost in the whole of India after the Pakistani aggression.

In this context, I should like to say that proper inputs for civil defence should be made available to the State Government such as fire fighting and medical equipment ambulance and rescue vehicles and crash helmets. The State Governments should be subsidised for the fire fighting equipment by the Centre and the Centre should insist on maintaining a certain standard.

Civil defence can be divided into two types ; active and passive. The Government of India has failed in urging the mass to generally participate as was expected. During the Pakistani aggression, our colleague Mr. Dhillon with the people of his area who were unarmed organised civil defence ; unarmed civilans on their own initiative captured a lot of Pakistani paratroopers without having a single weapon or any direction from the civil defence authorities.

17.36 hrs.

[Mr. Deputy-Speaker *in the Chair*]

As for passive measures, casualty centres should be opened in everyneighbourhood. Private and Government doctors should be induced to act as volunteers,

Air raid shelters should be constructed in every new house which is to be constructed from now on, as they have in Europe, Israel and, lately in the U.A.R. Civil defence should be made a compulsory subject in high schools, colleges and universities. Civil defence authorities should be held responsible for any indiscipline or inefficiency and stringent measures should be taken.

In this background, I submit to the Home Minister—that he should have no objection to amend these clauses according to my suggestions and should look into our amendment.

In clause 3 (1) (a), the words are 'preventing the prosecution of "any work likely to prejudice civil defence." The phrase any work" is not only too general in definition but in the point of application will infringe on the normal avocation of citizens' fundamental Rights. So, the words "any work" should be substituted by some other suitable word defining the scope and nature of the "work" which should be normally public in character.

MR. DEPUTY-SPEAKER : The hon. Member should remember that we have hardly one hour for the whole Bill.

SHRI K. P. SINGH DEO : I come to clause 3(1)(g). Securing of buildings other than the residents actually living—this alone should be permissible. The wording 'in the event of hostile attack' is too vague and it should be substituted by "at the time of attack only". I now come to clause 3(1)(r). It should go altogether as it deprives a citizen of the elementary rights in a democratic way of life. Clause 3(3) is too vague and should include wilful acts and acts as a result of a conspiracy to subvert civil defence measures should meet with deterrent punishment—imprisonment or fine or both. Finally, clause 13 substantiates the objections raised with respect to clause 3(1) (a), There should be a positive and clear cut definition of "any work" and "as little as may be consonant". We should take the cue from the example of Britain during the 2nd world war and more recently from Israel during the 6 day war and take up our civil defence measures in a more serious manner to be in effective readiness than we had been till now.

श्री म०सि० सहगल (बिलासपुर): उपाध्यक्ष महोदय, यह जो सिविल डिफेंस बिल रखा गया है, इस के बारे में अपने तजुर्बे के आधार पर कुछ कहना चाहता हूं। आपको याद ही होगा कि हैदराबाद का पुलिस एक्शन हुआ था। यह सरदार पटेल के हुकम से हुआ था। मुझे सिविल डिफेंस की तैयारी करने का, इसको आर्गेनाइज करने का तब मौका मिला था। इसका चार्ज मुझे दिया गया था। मुझे कहा गया था कि मैं इसको बोर्डर एरियाज में आर्गेनाइज करूं। इसको मैंने किया था। हम लोगों ने करीब दस हजार होम गार्ड वहां तैयार किये। उन होम गार्डज़ की जिस वक्त हमें जरूरत पड़ी, हमने सेंकिड लाइफ आफ डिफेंस के तौर पर इस्तेमाल किया।

आज आप देखें कि मध्य प्रदेश में तथा दूसरे प्रान्तों में भी होम गार्ड्ज़ बनाये गये हैं। इस बिल के पेज 6 पर कहा गया है :

> "Provided that if there is in existence in any area in a State, immediately before the commencement of this Act in that area, an organisation which, in the opinion of the State Government, may be entrusted with the functions of the Corps, the State Government may, instead of constituting a separate Corps for such area, call upon the organisation to take over or discharge the functions of the Corps in that area......"

इस क्लाज को देख कर मुझे बड़ी खुशी हुई है। जो भी होम गार्ड नाम की चीज बनाई गई है, बम्बई में या मध्य प्रदेश में या दूसरे प्रान्तों में, इसके अनुसार उनको रिकग-नाइज कर लिया जायेगा और उनके भी वही अधिकार होंगे जो कि सिविल डिफेंस के लोगों को दिये जायेंगे। इससे वे लोग देशवासियों की रक्षा तो कर ही सकते हैं।

आज क्या होता है। इलैक्शन जब होते हैं तो उनके दौरान में हमारे पास पुलिस फोर्स काफी नहीं होती है। यह जो कमी है इसको पूरा करने के लिए हम होम गार्ड्स की सहायता लेते हैं। यह ली भी जानी चाहिए। इसमें

[श्री प्र० सिं० सहगल]

कोई दो रायें नहीं हैं। हर स्टेट गवर्नमेन्ट इनकी सहायता ले भी रही है। मेरा निवेदन है कि जितनी भी इस तरह की आर्गेनाइजेशंज हैं जो कि होम गार्डज की लाइन पर बनाई गई हैं या सिविल डिफेंस की लाइन्स पर बनाई गई है, उनको हमें मुस्तकिल कर देना चाहिये। साथ ही उनको हमें पूरी तरह से प्रशिक्षित करके रखना चाहिए। मैं यह भी चाहता हूं कि उनको साल भर में रिफ्रेशर कोर्स के लिये भी भेजा जाना चाहिए।

आपने 6(1) में मेम्बर आफ दी कोर की डिस्मिसल की व्यवस्था की है। मैं इससे बिल्कुल सहमत हूं। जब तक किसी भी कोर में डिसिप्लिन नहीं होगा, कड़ाई से उनमें डिसिप्लिन नहीं रखा जायेगा, कोई भी सरकार चल नहीं सकती है। एक गाल पर कोई थप्पड़ मारे और उसके आगे दूसरी गाल कर दी जाए, इस तरह से काम चलने वाला नहीं है। आप को अपने हाथों को लोहे का हाथ बनाना होगा और प्रशासन को चलाना होगा। एडमिनिस्ट्रेशन को चलाने के लिए आपको बहुत सतर्क होना पड़ेगा।

आपने इस में फाइन की भी व्यवस्था की है। आपने कहा है कि अगर कोई अपने कर्त्तव्यों को ठीक से नहीं निभाता है या रिफ्यूज करता है आने के लिए जब उसको बुलाया जाता है, तो उस पर पांच सौ रुपयां फाइन किया जा सकता है और उसके बाद पचास रुपये रोजाना फाइन किया जा सकता है यह भी बहुत अच्छी व्यवस्था आपने की है। मैं इसके बिल्कुल सहमत हूं। मैं चाहता हूं कि उसके साथ ही उनको जेल में रखने की व्यवस्था की जानी चाहिये। अगर आप डिसिप्लिन मेंटेन करना चाहते हैं तो आपको यह काम करना ही होगा। साथ ही मैं यह भी चाहता हूं कि जो आदमी डिसमिस हों उनके साथ कोई रियायत न बरती जाए और उनको कोई भी दूसरी सरकारी नौकरी न दी जाये। यह जो क्लाज आपने रखी है और जिस का जिक्र मैं कर चुका हूं कि :

> "If any person neglects or fails without any reasonable excuse to obey any order made or direction given to him under this Act or rules made there under, he shell be punishable with fine which may extend to five hundred rupees......"

इस क्लाज की मैं ताईद करता हूं।

मैं यह भी चाहता हूं कि हर एक बच्चे को आप स्कूल में डिसिप्लिन सिखा दें नैशनल डिफेंस की, सिविल डिफेंस की आप उसको ट्रेनिंग दें। वहां पर इस चीज को आप वालेंटरी रखें लेकिन रिकगनिशन आप इसको दें। लोगों में भी इसका प्रचार आपको करना चाहिए और उनको बताना चाहिये कि देश की रक्षा उनका पहला कर्त्तव्य है।

यह ठीक है कि चाइनीज अटैक के वक्त हमने इस चीज को बनाया था। उस वक्त हमें ख्याल नहीं कि इसकी हमें हमेशा जरूरत पड़ेगी। लेकिन में देख रहा हूं कि इसकी हमें आगे और भी ज्यादा जरूरत होगी। इसको आप कम्पलसरी कर दें तो अच्छा है। हर स्कूल और कालेज में आपको इसको लाजिमी करार दे देना चाहिये। जिस किसी की आयु 18 बरस से ऊपर है और 30—35 बरस से कम है और जो काम कर सकते हैं, उनके लिए आपको इसको लाजिमी कर देना चाहिये।

सिविल डिफेंस में जो लोग हैं, उनका आप ख्याल करें, उनकी वर्दी का आप ख्याल करें, उनकी ट्रेनिंग का आप ख्याल करें, उनके खाने पीने का ठीक बन्दोबस्त करें। साथ ही साथ जब भी जरूरत पड़े, उनको आप ड्यूटी पर काल कर सकें, यह व्यवस्था आप करें।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

श्री रामसिंह अयरवाल (सागर): उपाध्यक्ष महोदय, सिविल डिफेंस बिल जो पेश हुआ है

इसकी मैं ताईद करता हूं। देश की रक्षा सिर्फ मिलिटरी द्वारा ही नहीं होती। उसकी आन्तरिक सुरक्षा की जिम्मेदारी काम करने वाले मजदूरों किसानों, कर्मचारियों तथा दूसरे आदमियों पर भी होती है। साथ ही साथ शान्ति और व्यवस्था भी बनाये रखना बड़ा जरूरी होता है। इसकी जिम्मेदारी शासन पर है। यह भी देखा जाता है कि देश में शान्ति तथा व्यवस्था न होने के कारण जहां-तहां उपद्रव हो जाते हैं और उन उपद्रवों से फैक्ट्रियों आदि को काफी नुकसान होता है। कई प्रकार की गड़बड़ियां भी होती हैं। शोषण भी होता है। जब हम शान्ति तथा व्यवस्था में कमी पाते हैं तो हमारा ध्यान सिविल डिफेंस की ओर जाता है और इसकी जरूरत को हम अनुभव करते हैं। शासन ने अब जो इसकी ओर ध्यान दिया है, इसके लिए मैं उसको बधाई देता हूँ।

आजकल लड़ाई किस तरह की होती है ? आजकल टोटल वार होती है। हवाई जहाजों द्वारा लड़ाई होती है और पूरे देश पर उसका प्रभाव पड़ता है। ऐसे समय में यह जरूरी हो जाता है कि घनी आबादी वाले जो इलाके हैं उनकी हवाई हमलों से बचाव की व्यवस्था की जाय। जो बोर्डर एरियाज हैं, वहां जो गांव हैं, वहां के लिए आर्मस आपको प्रोवाइड करने की भी व्यवस्था करनी चाहिए ताकि समय आने पर सिविल डिफेंस का दायित्व वे लोग अपने ऊपर ले सकें ये आर्म्ज आपको सिविल डिफेंस कोर को भी प्रोवाइड करने चाहियें ताकि छाताधारी दुश्मन जब उतरें तो उनका मुकाबला वे लोग कर सकें।

चायनीज अटैक के समय मध्य प्रदेश में दलपति और उपदलपति आदि तैयार किये गये, उनको ट्रेनिंग दी गई। देश में गांव-गांव में और पंचायत-पंचायत में इस प्रकार की ट्रेनिंग दी गई। मध्य प्रदेश में करीब पांच लाख वालेंटीयर देने की योजना बनाई गई थी तब ऐसा मालूम पड़ा था कि देश में जागृति पैदा हुई है, देश की जनता ने अपने आपको एक चौकीदार समझा है। अभी तक यह होता था कि ग्रामीण भाइयों को महसूस नहीं होता था कि हमारे ऊपर कोई विदेशी आक्रमण कर रहा है। सिविल डिफेंस की जो भावना हमारे दिलों में अब आई है और जो यह बिल आया है, इससे हर नागरिक के दिल में यह भावना पैदा हुई है कि हमें भी देश की रक्षा करनी है। हम सब इस देश के भागीदार हैं, इस देश के मालिक हैं, देश में यह राष्ट्रीय भावना जगाने के लिए यह बिल लाया गया है। इसलिए मैं सरकार को धन्यवाद देता हूँ।

जहां तक एक्चुअल ट्रेनिंग का सम्बन्ध है, मैंने स्वयं देखा है कि एम० सी० सी० की ट्रेनिंग साल भर दी जाती है और विद्यार्थियों की अटेंडेंस पूरी या 75 परसेंट होती है, लेकिन वास्तव में वे केवल तीन या चार दिन ही ट्रेनिंग के लिए आते हैं। ऐसी कई संस्थायें हैं, जहां कोरी खानापुरी होती है। यह बोगस डिफेंस की पालिसी बहुत खतरनाक है और कुछ न करना ही इससे अच्छा है।

इस कोर को नेसेसरी एक्विपमेंट दिया जाये और उसके प्रशिक्षण का उचित प्रबन्ध किया जाये, ताकि आवश्यकता के समय उसका सही उपयोग हो सके।

सिविल डिफेंस के कार्य में राजनैतिक हस्तक्षेप नहीं होना चाहिए। यह देखने में आता है कि सत्तारूढ़ दल अपने आदमियों को उसमें ठूंस देता है, भले ही वे स्वार्थी और चरित्रभ्रष्ट हों, इसके परिणामस्वरूप सिविल डिफेंस के काम में बाधा पड़ती है। इसलिए यह आवश्यक है कि इस कार्य को राजनीति से दूर रखा जाये।

हमारे देश में कई ऐसे राष्ट्र-द्रोही, तत्व काम कर रहे है, जो हमेशा अराजकता फैलाते हैं। उन पर प्रतिबन्ध लगाना चाहिए और इस सिविल डिफेंस कोर में ऐसे लोगों को नहीं रखना चाहिए।

जैसा कि माननीय सदस्य ने कहा है, हमारे यहां मिलिटरी साइंस के प्रशिक्षण की उचित

[श्री राम सिंह अयरवाल]

व्यवस्था नहीं है। सुना है कि इलाहाबाद में मिलिटरी साइंस के प्रशिक्षण के लिए कोई कालेज है, लेकिन उसके लिए कोई ग्रान्ट नहीं दी गई है।

यह भी मालूम हुआ है कि हमारी डिफेंस की कुछ ड्रेस वगैरह पाकिस्तान के पास पहुँच गई है और घुसपैठिये वही ड्रेस पहन कर हमारे देश में आये थे। बांटने वाले कर्मचारियों की इस लापरवाही को बन्द करना चाहिए।

मुझे आशा है कि मन्त्री महोदय इन सब बातों का ध्यान रखेंगे।

श्री क० मि० मधुकर (केसरिया) : उपाध्यक्ष महोदय, सिविल डिफेंस के सम्बन्ध में जो कानून पेश हुआ है, मैं उसके उद्देश्य को सही समझता हूँ, क्योंकि जब देश पर हमला होता है या कोई अन्य संकट आता है, तो केवल फ़ौजी ताकत से ही उसका मुक़ाबला नहीं किया जा सकता है, बल्कि उसके लिए पूरी जनता के सहयोग की आवश्यकता होती है। हम देखते आ रहे हैं कि यह सरकार लगभग हर एक मामले में पिछड़ी हुई अवस्था में रहती है। हमारे यहां साधारण कहावत है कि जो लोग पिछली रोटी खाते हैं, वे हर काम में पिछड़े रहते हैं। पिछले बीस वर्षों में देश पर कई संकट आये, चीन और पाकिस्तान के हमले हुए, लेकिन अब तक सिविल डिफेंस का कानून पास करने की बात नहीं सोची गई। इस समय यह जो कानून लाया गया है, उसके पीछे न केवल यह उद्देश्य है कि बाहरी आक्रमण तथा अन्य संकटों का मुकाबला किया जाये, बल्कि उसके पीछे यह भी विचार है कि राज्यों के अधिकारों का अतिक्रमण किया जाये और इनटर्नल डिस्टरबैंसिज के नाम पर नागरिक अधिकारों का हनन किया जाये, जनता का दमन किया जाये।

जैसा कि मैंने कहा है, मैं इस कानून के उद्देश्य से तो सहमत हूँ, क्योंकि आक्रमण या संकट से देश की रक्षा करना बहुत जरूरी है। लेकिन मैं यह भी समझता हूँ कि आज देश में जो नई स्थिति पैदा हो गई है, जिसमें पूंजीपतियों के शासक वर्ग के पैरों के नीचे से जमीन खिसक रही है, उसके भय से और उसका मुकाबला करने की तैयारी में ये सारी योजनाएं बनाई जा रही हैं।

आज हमारे देश में यह अवस्था है कि स्थान स्थान पर साम्प्रदायिक दंगे हो रहे हैं, हजारों इन्सान मारे जा रहे हैं, शहरों में लोग सड़कों पर सोते हैं, उनको काम नहीं मिलता है, हरिजन और कई दूसरे वर्ग आज भी समाज में पिछड़ी हुई हालत में हैं, उन पर तरह-तरह के अत्याचार हो रहे हैं, नागरिक आजादी बिल्कुल खत्म हो गई है। इस अवस्था में सिविल डिफेंस की बात एक धार्मिक उपदेश के समान है। इस लिए यह आवश्यक है कि देश में एक ऐसी मनोदशा पैदा की जाये कि जनता यह समझे कि यह हमारा देश है और इसकी हिफाजत करना हमारा कर्त्तव्य है। जब देश के करोड़ों लोगों के पास रहने के लिए मकान और जमीन नहीं है, खाने और पहनने के लिए कुछ नहीं है, तो ऐसी हालत में लोगों के लिए सिविल डिफेंस के मानी केवल सेरमन या उपदेश हो सकते हैं, व्यवहार नहीं।

मैं निवेदन करता हूं कि सिविल डिफेंस एक लगातार चलने वाली प्रक्रिया है। इसलिए यह आवश्यक है कि इस काम को स्थायित्व मिलना चाहिए और इसके लिए एक स्थायी संगठन बनाया जाना चाहिए। इस सम्बन्ध में बार्डर और समुद्र-तट के इलाकों में रहने वाले लोगों को हथियारों का प्रशिक्षण देने के साथ-साथ देश में ऐसी जागरूकता पैदा की जाये कि किसी हमले या संकट के समय सब लोग एक-जुट हो कर उसका मुकाबला करें।

दुनियां में जहां कहीं भी पूंजीवा सिस्टम है, वहां चाहे कितने ही कानून पास किये जायें, लेकिन इंटर्नल डिस्टरबैंसिज को कोई रोक नहीं

सकता है ; वे लाजमी हैं, वे बढ़ने वाले हैं और बढ़ेंगे। सिविल डिफेंस की कोई भी व्यवस्था उनेको रोक नहीं सकती है। इस समय देश में जो सिस्टम है, यह सरकार जिन नीतियों पर चल रही है, उनको देखते हुए यह निश्चितप्राय है कि इस प्रकार के कानूनों को राजनैतिक अस्त्र के रूप में इस्तेमाल किया जायेगा।

आज वियतनाम एक बहुत बड़ी ताकत के विरुद्ध लड़ रहा है, लेकिन फिर भी उसका प्राडक्शन जारी है, उसके कारखानों और खेतों में काम बन्द नहीं हुआ है। यह समाजवादी व्यवस्था का जादू और करिश्मा है। वहां पर सिविल डिफेंस के लिए कोई कानून नहीं है, लेकिन फिर भी वहां के लोगों ने अपनी रक्षा करके दुनिया को दिखा दिया है कि वे कितने बहादुर हैं।

सिविल डिफेंस के कार्य को सफल बनाने के लिए इन सुझावों को कबूल करना आवश्यक है। सिविल डिफेंस के संगठन को स्थायी बनाया जाये। देहातों और शहरों में अठारह वर्ष के ऊपर के नवयुवकों को आर्म्स का प्रशिक्षण दिया जाये। देश में एकता की भावना पैदा की जाये। आज देश में साम्प्रदायिक दंगे हो रहे हैं, हरिजनों की हत्या हो रही है, आम जनता गरीबी में पिस रही है और मजदूरों के लिए जीवन-निर्वाह करना कठिन हो रहा है। उपर्युक्त उपाय करके इस वातावरण में सुधार करना चाहिए। अगर देश में आम जनता में एकता और समृद्धि होगी, तभी सिविल डिफेंस वास्तविक अर्थों में सफल हो सकेगा। समुद्र-तट के क्षेत्रों में रहने वाले लोगों की विशेष ढंग की ट्रेनिंग दी जाये, ताकि सैबोटेज के जो आधुनिक तरीके हैं, उनको रोका जा सके।

———

18.00 hrs.

MOTION RE MINISTERS' RESIDENCES (AMENDMENT) RULES

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, आज मैं मंत्रियों के मकान सम्बन्धी नियमों में जो परिवर्तन किया गया है, उन परिवर्तनों को लेकर बहस उठाना चाहता हूं। असल में यह विषय एक व्यापक विषय है और इसमें मन्त्रियों को इस वक्त जो तनख्वाह, भत्ते या जो सुविधायें दी जाती हैं, उन सब की चर्चा आ जाती है।

उपाध्यक्ष महोदय, सबसे पहले मैं यह निवेदन करना चाहता हूं कि इधर एक अर्से से हम लोग समाजवाद की बात करते हैं समाजवादी समाज की रचना का उद्देश्य...

श्री शिव नारायण (बस्ती) : 20 साल से।

श्री मधु लिमये : 21 साल कहिये। समाजवादी समाज की रचना का उद्देश्य इस सरकार ने रखा और इस संसद ने कुबूल किया। कुछ दिन पहले, उपाध्यक्ष महोदय, यहां पर लोक सभा के सदस्यों या राज्य सभा के जो सदस्य हैं, उन को जो तनख्वाह दी जाती है या भत्ते दिये जाते हैं, उनके बारे में यहां पर एक विधेयक आया था और बहस हुई थी। उस वक्त कई सदस्यों ने मुझ से कहा - जब आप मैम्बरों को सुविधायें देने के बारे में या अधिक तनख्वाह देने के बारे में अपना विरोध प्रकट करते हैं तो मन्त्रियों का मामला क्यों नहीं उठाते। कुछ लोगों ने भी कहा कि अधिकारियों और नौकरशाहों का मामला भी उठाना चाहिये...

श्री शिव नारायण : किन लोगों ने कहा, उनके नाम भी लेते जाइये।

श्री मधु लिमये : उन में शिव नारायण जी भी हैं, जो कहते हैं कि हमारे साथ अन्याय होता है...

श्री शिव नारायण : आप गलत कह रहे हैं।

श्री मधु लिमये : मैं इन सब बातों पर चर्चा करना चाहता हूं। चूंकि, उपाध्यक्ष महोदय, विषय सीमित है, इसलिये मोटे तौर पर ही मैं सिद्धान्तों की चर्चा करना चाहता हूं।